

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 916/TT/2025**

Subject : Petition for truing-up of the transmission tariff for the 2019-24 tariff period and the determination of the transmission tariff for the 2024-29 tariff period for “Transmission assets under Rihand Transmission System” in the Northern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 14 Others.

**Petition No. 997/TT/2025**

Subject : Petition for truing-up of the transmission tariff for the 2019-24 period and determination of the transmission tariff for the 2024-29 period for the Combined Asset under “Creation of 400/220 kV Sub-stations in NCT of Delhi during 12th plan period (Part-A)” in the Northern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 15 others

**Petition No. 72/TT/2026**

Subject : Petition for truing-up of the transmission tariff for the 2019-24 tariff period and the determination of the transmission tariff for the 2024-29 tariff period for 2 Nos. 132 kV GIS line bays at Nirjuli Sub-station for termination of LILO of one circuit of Pare HEP – North Lakhimpur (AEGCL) 132 kV D/C line (Line works under TBCB) under “North Eastern Region Strengthening Scheme-IX” in the North Eastern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Assam Power Distribution Company Limited (APDCL) and 7 Others.

**Petition No. 225/TT/2026**

Subject : Petition for truing-up of the transmission tariff for the 2019-24 tariff period and the determination of the transmission tariff for the 2024-29 tariff period for the Assets under “Eastern Region Strengthening Scheme – XX (ERSS-XX)” in the Eastern Region.



Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Bihar State Power (Holding) Company Limited (BSPHCL) and 5 Others.

**Petition No. 344/TT/2025**

Subject : Petition for truing-up of the transmission tariff for the 2019-24 tariff period and determination of the transmission tariff for the 2024-29 tariff period for the Combined Asset under "Establishment of Pooling Stations at Raigarh (Kotra) and Raipur for IPP Generation Projects in Chhattisgarh (Set A/ DPR -1)" in the Western Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Madhya Pradesh Power Management Company Limited (MPPMCL) and 5 Others

**Petition No. 571/TT/2025**

Subject : Petition for truing-up of the transmission tariff for the 2019-24 tariff period and the determination of the transmission tariff for the 2024-29 tariff period for the Assets under "Transmission System associated with Kathalguri Gas based Combined Cycle Project" in North Eastern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Assam Power Distribution Company Limited (APDCL) and 6 Others.

**Petition No. 731/TT/2025**

Subject : Petition for truing-up of the transmission tariff for the 2019-24 tariff period and determination of the transmission tariff for the 2024- 29 tariff period for 400 kV S/C Singrauli-Vindhyachal Transmission Line along with (2x250 MW) HVDC Back to Back at Vindhyachal between NR and WR.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 20 others.

Date of Hearing : **27.8.2026**

Coram : Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member



Parties Present : Shri Shashwat Singh, Advocate, UPPCL  
Shri Divyanshu Bhatt, Advocate, UPPCL  
Shri Savyasachi Saumitra, Advocate, UPPCL  
Shri Rohan Andrew Naik, Advocate, UPPCL  
Shri Kaustub Narendran, Advocate, UPPCL  
Shri Deep Rao, Advocate, MUML  
Ms. Iqra Khan, Advocate, MUML  
Shri Vidhan Vyas, Advocate, Power Department, Sikkim  
Shri Zafrul Hasan, PGCIL  
Shri Angaru Naresh Kumar, PGCIL  
Shri Raman Kumar, PGCIL

### **Record of Proceedings**

These matters were heard through a virtual hearing.

2. The present Petitions have been filed for the truing up of the transmission tariff for the 2019-24 period and the determination of the transmission tariff for the 2024-29 period.
3. The Petitioner's representative submitted as under:
  - (a) Due to some new developments requested for permission to file the additional information alongwith the amended tariff forms in Petition No. 916/TT/2025.
  - (b) In Petition No. 997/TT/2025: A Review Petition No. 12/RP/2025 (in Petition No. 132/TT/2923) had been reserved for orders. Therefore, liberty may be granted to revise the tariff claims, if any required, subject to outcome of the Review Petition's order.
  - (c) In Petition No. 225/TT/2026: A Review Petition No. 16/RP/2025 (in Petition No. 9/TT/2023) had been reserved for orders. Therefore, liberty may be granted to revise the tariff claims, if any required, subject to outcome of the Review Petition's order.
4. The learned counsels for Uttar Pradesh Power Corporation Limited (UPPCL), Respondent No. 1, (in Petition No. 36/TT/2026 and Petition No. 997/TT/2025) and Mumbai Urja Marg Limited (MUML), Respondent No. 8 (in Petition No. 913/TT/2025) sought time to file reply in the matters.
5. After hearing the parties, the Commission directed as under:
  - (a) The Petitioner, to file additional submissions alongwith the amended tariff forms in Petition No. 916/TT/2025 within two (2) weeks with an advance copy to the Respondents.



(b) The Petitioner's request to revise the tariff forms in Petition Nos. 997/TT/2025 and 225/TT/2026 will be subject to the outcome of the orders of the Review Petitions.

(c) The Respondents to file their respective replies, if any, within two (2) weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.

6. The Commission further directed the Petitioner to submit the following information in the below-mentioned Petitions, on an affidavit, with a copy to the Respondents, within two (2) weeks:

**Petition No. 916/TT/2025**

(i) Revised item-wise and unit-wise details for items claimed under Regulation 25(2) of the 2024 tariff Regulations in the 2024-29 tariff period.

**Petition No. 997/TT/2025**

(ii) The Petitioner has claimed the apportioned capital cost as on 31.3.2024 for the individual assets (Asset-1 to Asset-4) aggregating to ₹84127.24 lakh, whereas, the capital cost as on 1.4.2024 in respect of the Combined Asset has been claimed as ₹82773.40 lakh (expenditure up to 31.3.2024). Submit a reconciliation of the capital cost claimed as on 31.3.2024 for the individual assets *vis-à-vis* the expenditure up to 31.3.2024/capital cost as on 1.4.2024 in respect of the Combined Asset, in a tabular format.

(iii) Furnish the complete information sought vide TV letter dated 6.2.2026:

- Reconciled Form-5 with the Auditor's Certificate, as directed by the Commission vide order dated 1.5.2025 in Petition No. 132/TT/2023, for all the assets.
- Detailed justification, with valid documentary proof, for the variation of cost incurred towards the Preliminary Investigation, Right of Way (RoW), Forest Clearance, PTCC, General Civil Works, Control Room and Office Building including HVAC, Township and Colony, and Structure for Switchyard as directed by the Commission vide order dated 1.5.2025 in Petition No. 132/TT/2023 for all the assets.

**Petition No. 225/TT/2026**

**2019-24 period**

(i) Liability Flow Statements for ACE claimed under the 2019-24 tariff period alongwith the excel format.

(ii) Form-9C in EXCEL format for 2019-24 tariff period for all the assets.



- (iii) Form-5 for computation of the Initial Spares.

**2024-29 period**

- (i) Liability Flow Statements for the ACE claimed under the 2024-29 tariff period alongwith the excel format.
- (ii) Form-9C in EXCEL format for the 2024-29 tariff period for all the assets.

**Petition No. 344/TT/2025**

- (i) Accumulated depreciation as on 31.2.2019 in respect of the IT equipment and PLCC.
- (ii) Single set of tariff forms for reconductoring work for the 2024-29 tariff period.

**Petition No. 571/TT/2025**

- (i) Excel sheets with proper linkages for Form-9C for both new and old equipments for the 2019-24 and 2024-29 tariff periods.
- (ii) Revised item-wise and unit-wise details for items claimed under Regulation 25(2) of the 2024 tariff Regulations in the 2024-29 tariff period.

**Petition No. 731/TT/2025**

- (i) Detailed justification for claiming the ACE spilled over from 2014-19 to 2019-24 and 2024-29 periods.
- (ii) Revised item-wise and unit-wise details for items claimed under Regulation 25(2) of the 2024 tariff Regulations in the 2024-29 tariff period.

7. The matters will be listed for hearing on **10.11.2026 at 2.30 P.M.**

**By order of the Commission**

sd/-  
(T. D. Pant)  
Joint Chief (Law)

